

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

STARRED QUESTION NO:255

ANSWERED ON:30.03.2012

TREATMENT OF POOR PATIENTS

Gavit Shri Manikrao Hodlya;Yadav Shri Ranjan Prasad

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government has issued any fresh directions to the private hospitals including those run by NGOs/Trusts across the country, who have been allotted land on concessional rates to comply with the condition of free treatment to the extent of 25 per cent Outdoor Patients Department and 10 per cent Indoor Patients Department to poor patients as directed by Hon'ble Delhi High Court;

(b) if so, the details thereof;

(c) whether certain private hospitals are still not complying with these directions; and

(d) if so, the details thereof alongwith the action taken by the Government to ensure strict compliance of the terms and conditions on which land had been allotted to such hospital on concessional rates?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD)

(a) to (d): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 255 FOR 30th MARCH, 2012

(a) & (b): Since Health is a state subject, it is the responsibility of State Governments to issue any direction in this regard. As far as NCT of Delhi is concerned, the Government of NCT of Delhi has issued fresh directions on 26.9.2011 to all the identified private hospitals which were allotted land at concessional rates by the land allotting agencies, namely, Delhi Development Authority (DDA), Land & Development Office (L&DO) and Municipal Corporation of Delhi (MCD) to provide treatment to the extent of 25% OPD and 10% 1PD completely free of cost in all respects to the eligible patients of the economically weaker section category.

(c) & (d): Out of those identified hospitals, three hospitals are not complying with these directions as they have approached the Hon'ble High Court of Delhi against the said directions and the matter is sub-judice.